4 Aug. 2017

Total income

Rumees)

shown in income

Tax Return (in

Affidavit to be Furnished by the cantidate alongwith Nomination Paper

For election to fortan, Vind. Mame of the House)
From 215. Kuylla Arwal Constituency (Name of the Constituency)

(mention full postal address),

-(name of the political party) / am contesting as an

The financial year for

Income-tax return has

which the last

been filed

Satya dea Sinfan/daught of Son of dale

Election, do hereby solemnly affirm and state on oath as under:-

(2) Details of PAN and status of filing of Income tax return :

(strike out whichever is not applicable)

Independent candidate.

Names

S1. No.

(1) I am a candidate set up by Janta

1.	Self		1	119/20/
2.	Spouse-	-		
3.	Dependent 1		1	
4.	Dependent 2			
5.	Dependent 3		1	
SI.	ne following case(s) is/ are pending against Offence	me in which c		taken by the court:-
No. (a)	The state of the s			
(b)	Name of the court, Case No. and Date of or taking cognizance :	rder		1.
(e)	Details of Appeal (s) / Application(s) for re- (if any) filed against the above order(s):	vision		
(b) (c)	No. The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken: Name of the court, Case No. and Date of order taking cognizance: Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s): Cases in which I have been convicted by a court of taking cognizance.		r those referred to i	in Form 26):
	Act and description of the offence for which convicted :			***********
(b)	Name of the Court(s), Case No. and			

Permanent

(PAN)

Account Number

Punishme it imposed :

(5) That I give herem below the details of the assets (movable and immovable etc.) of myself. my spouse and all dependents:

A. Details of movable assets :

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per hooks in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i) -	Cash in hand win my Ife	10,00000	50,0001-	NIL	NiL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial	2,000001-	1	NIL	Nic	NIL
	Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit					
iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Vic	NIL	NIL	NIL	NiL
iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	howance Lific	21, 600t month in al my s	Frenty one	Howard -	open bon Fe Danh L.F.C
0	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.				-	turi s
ri)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scorps of the state of the stat	regul to	Sivan	R-OIPG	13 Antre
	Jeweiry, bullion and valuable thing (give details of weight and value)	NIL S	gold 20 gr	~ NIL	NIL	NIL

The state of the s	 ,			
by other assets such as value of		1		
laims/interest	1		14	
ross Total value				

3. Details of Immovable assets:
cte: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	4 Acres				
	Area (Total measurement in acres)					
	-Whether inherited property (Yes or NO)	Yes	1335		1/2/-	
	Date of purchase in case of self acquired property	NiL				
	Cost of Land (in case of purchase)at the time of purchase.	12,0000	L			
	Any Investment on the land by way of development, construction etc.			2011		
	Approximate Current market value	4	- VIN	1		
ii)	Non-Agricultural Land Location(s) Survey number(s)	50 diril	4	/ / / = 110		-
	Area (Total measurement in sq. ft.)	-	214			
	Whether inherited property (Yes or NO)	yes	277			
	Date of purchase in case of self acquired property	1500001-		7	Indiana and the	
	Cost of Land (in case of purchase) at the time of purchase	NIC		la dest no		
	Any Investment on the land by way of development, construction etc.	NIL				
	Approximate Current market	NIC.		•		
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Nic				
	Built up Area (Total measurement in sq. ft.)	Nic				

	V 'wher inherited property (' es or NO)	1		I. was	minima come est	
	Date of purchase in case of seri-		1		1	
	Cost of property (in case of prochase) at the time of prochase	===	1			
	Any Investment on the property by way of development, construction etc.		-	- No. 1		
	Approximate Current market value				a dvon	
(iv)	apartments,) -Location(s) - Survey number(s)	Hoood to	Las byon	Matter St	Argonica Dans	The Bille
	Area (Total measurement in sq. ft.)	A grubte	Atories	builds	Dura ch A	ative
	Built up Area (Total measurement in sq. ft.)	7.00	-	7	744	
	Whether inherited property (Yes or NO)	Zes				
	Date of purchase in case of self acquired property	10,000001-				
	Cost of property (in case of purchase) at the time of purchase	N-IC				
	Any Investment on the land by way of development, construction etc.	NIC	of per (III)		- Navi	
	Approximate Current market value	NIL				()
(v)	Others (such as interest in property)	NIL			ALT PATE	
(vi)	Total of Current Market Value of (i) to (v) above	23 Laice				7011/2/1/2

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	:4+				
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan		EAN,			

	Ally other liability	-	T		1	T
	Grand total of liabilities		-			-
(ii)	Government Dues: Dues to departments dealing with government secommodation			1 11		
	Dues to departments dealing with supply of water		1			-
	Dues to departments dealing with supply of electricity	147				
	Dues to departments dealing with supply of telephones/mobiles			1		
	Dues to departments dealing with government transport (including aircrafts and belicopters)					
	Iscome Tax Dues		-		1	
1	Wealth Tax Dues					
	Service Tax Dues		-			
	Municipal /Property Tax Dues			-	1	
	Sales Tax Dues		-			
+	Any other dues		2.0			
_	Grand total of all Govt. dues	b and la		2		

(7)	Details	of profession or occupation:	
	a.	of profession or occupation:	
	h	Sporter	

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Ketin.
2.	Full postal address	Salya den fingh MLA
	Number and Name of the constituency and state	Ps, Hathyora, Joh
	Name of the Political party which set up the candidate (otherwise write 'Independent')	215, Ker Ita, Arwal, Prita
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Janta dal (U)

5.		N of				ome Tax Retu		1.10	Heavene Sharen
-) Candidate) Spouse:		-				-	
-) Dependents		-	-			-	
6.	13	Removement and the second of t	of Assots	and Link	Niet.	s in rupees		L	
		Description	Self	Spou		Dependent-I	Depende	nt-II	Dependent-III
٨.		Moveable Asset (Total value)	O. C.	Орос	1	Dependent 1	Depende		Dependent III
В.		Immovable Asset							
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)							
	(ii)	Approximate Current Market Price of Asset (Total Value)			1				
7		Liabilities					1		
		(i) Government dues (Total)							24
		(ii) Loans from Bank, Financial Institutions and others (Total)							
3.	1 30	ghest educational qualific		restion wi	th f	ull form of the	certificate	e/ dipl	oma/ degree

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and best of my knowledge and belief, no part of it is false and nothing material has been concealed there from declare that: (a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 (b) 1. my spouse, or my dependents do not have any asset or liability, other than those mentioned in item above.					
2000,000 H-101	this the	day of	4.8-	2017	
				1.	

DEPONENT M. L. A

- te: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

 2 Affidavit should be sworn before an Uath Commissioner or Magistrate of the First Class or before a Notary
 - 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nii" or "Not applicable", as the case may be, should be mentioned.

 4. The affidavit should be either typed or written legibly and nearly.